

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

DATE OF HEARING: 28.5.2019

Diary No.1552 in O.P. No. 12/2008

Subject : Petition under Section 86 (1)(f) read with Section 158 of the Electricity Act, 2003 for adjudication of the disputes between the parties or alternatively for reference of the disputes to arbitration along with amended and restated Power Purchase Agreement dated 19.4.1996.

Petitioner : GVK Industries Limited

Respondents : Eastern Power Distribution Company of AP Ltd. and Others

Diary No.1553 in O.P. No. 19/2009

Subject : Petition filed under Section 86 of the Electricity Act, read with Regulations 8 and 9 of A.P. Electricity Regulatory Commission Regulations, seeking calculation of interest on working capital for computation of fixed charges, limiting the working capital amount to the actual borrowings or the current tariff year 20-6-2003 to 19-6-2004 and for previous tariff years for 216 MW Jegurupadu gas based power project of M/s. GVK Industries Limited.

Petitioner : Transmission Corporation of Andhra Pradesh Ltd.

Respondent : GVK Industries.

Diary No.1557 in O.P. No. 23/2013

Subject : Petition under Section 86(1)(f) of the Electricity Act, 2003 for recovery of several amounts due to it under various provisions of the PPA.

Petitioner : GVK Industries Limited

Respondents : Eastern Power Distribution Company of A.P. Limited and Others

Diary No.1558 in O.P. No. 24/2013

Subject : Petition under Section 86(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the parties alongwith Interlocutory Application for interim orders.

Petitioner : GVK Industries limited

Respondents : Central Power Distribution Company of AP Ltd. and Others

Diary No.1560 in O.P. No. 1/2014



Subject : Petition filed under Section 86(1) (b) of Electricity Act, 2003 to delete the clause reflecting alternate fuel in the definition of the "Fuel" in the PPA

Petitioners : Central Power Distribution Company of AP Ltd. and Others

Respondent : GVK Gautami Power Limited.

Diary No.1561 in O.P. No. 2/2014

Subject : Petition under Section 86(1)(b)(f) of Electricity Act, 2003 to delete the clause reflecting alternate fuel in the definition of the Fuel" in the PPA entered between the parties.

Petitioners : Central Power Distribution Company of AP Ltd. and Others

Respondent : GVK Industries Limited

Diary No.1564 in O.P. No. 34/2014

Subject : Petition under Section 86(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and Respondents.

Petitioner : GVK Industries Limited

Respondents : Eastern Power Distribution Company of AP Ltd. and Others

Diary No.1565 in O.P. No. 12/2016

Subject : Petition under Section 86 (1)(f) of the Electricity Act, 2003 claiming due amount from the Respondent.

Petitioners : Eastern Power Distribution Company of AP Ltd. and Others

Respondents : GVK Gautami Power Ltd and Others

Diary No.1566 in O.P. No. 9/2013

Subject : Petition under Section 86(1) of the Electricity Act, 2003 for adjudication of disputes under the dated 18.6.2003 alongwith Interlocutory application.

Petitioner : GVK Industries Limited,

Respondents : Central Power Distribution Company of AP Ltd. and Others

Diary No.1567 in O.P. No. 8/2013 alongwith I.A No.1/2013

Subject : Petition under Section 86(1)(f) of the Electricity Act, 2003, seeking declaration that the Petitioner is required to be compensated for

capacity charges, transportation charges and imbalance charges alongwith Interlocutory Application.

Petitioner : GVK Industries Limited,
Respondents : Central Power Distribution Company of AP Ltd and Others
Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member
Parties present : Shri Vishrov Mukherjee, Advocate, GVK
Shri Rakesh K. Sharma, Advocate, AP & Telangana Discoms
Shri Nishant, Advocate, AP & Telangana Discoms
Shri Sri Harsha Pareecha, Advocate, Telangana Discoms

Record of Proceedings

Learned counsel appearing on behalf of GVK Industries Limited (GVK) submitted that AP Discoms have not filed any appeal before the Hon'ble Supreme Court against the Writ Petition filed by GVK before the Hon'ble High Court. Learned counsel further submitted that GVK has not been impleaded as a party in the appeal filed before the Hon'ble Supreme Court by the AP Discoms and there are no directions against the GVK to maintain the status quo. Learned counsel submitted that no notice has been served upon it by the AP Discoms for any order/ appeal filed against GVK.

2. Learned counsel for AP and Telangana Discoms submitted that since there is a common order passed by the Hon'ble Supreme Court, GVK must have been served with the copy of the notice. Learned counsel requested for time to file reply along with the status of the impugned order of the Hon'ble Supreme Court.

3. After hearing the learned counsels for GVK, AP and Telangana Discoms, the Commission directed the Petitioners to file the Petitions through e-portal. The Commission directed the Respondents to file their replies by 11.6.2019 with an advance copy to the Petitioners who may file their rejoinders, if any, by 25.6.2019. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The Petitions shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**sd/-
(T.D. Pant)
Deputy Chief (Law)**